ITEM NO.6   COURT NO.4   SECTION X

S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).397/2024

KUNTAL GHOSH   Petitioner(s)

VERSUS

ENFORCEMENT DIRECTORATE (KOLKATA ZONE)   Respondent(s)

(FOR ADMISSION)

Date : 17-10-2024 This petition was called on for hearing today.

CORAM :
        HON'BLE MR. JUSTICE SURYA KANT
        HON'BLE MR. JUSTICE C.T. RAVIKUMAR
        HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)   Mr. M. S. Khan,, Adv.
                    Mr. Balwant Singh Billowria, Adv.
                    Mr. Prashant Prakash, Adv.
                    Ms. Qausar Khan, Adv.
                    Mr. Anirudh Ray, Adv.
                    Mr. Vivekanand Singh, Adv.
                    Mr. Akshay Singh, Adv.
                    Ms. Shilpa Singh, AOR

For Respondent(s)   Mr. Suryaprakash V.Raju, A.S.G.
                    Mr. Zoheb Hossain, Adv.
                    Mr. Annam Venkatesh, Adv.
                    Mr. Vivek Gurnani, Adv.
                    Mr. Arvind Kumar Sharma, AOR
                    Ms. Bhawna Gandhi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1.   The instant Writ Petition has been filed by the
petitioner under Article 32 of the Constitution, *inter alia*,
alleging that the petitioner's bail application bearing No. ML Case
No.13 of 2022, which was pending before the Special Court under the
Prevention of Money Laundering Act, 2002 (for short, `the Act'),
was not being decided.   Consequently, while issuing notice, this
Court directed on 01.10.2024 the Special CBI Court, which was also
notified as a Special Court under Section 43 of the Act, to take up

the bail matter of the petitioner on day-to-day basis, and decide the same within 10 days. The Special Court was also directed to send a compliance report.

2.   In deference thereto, the Special Court has forwarded a copy of the order dated 08.10.2024 whereby the petitioner's bail application has been dismissed. That being so, the instant petition is disposed of with liberty to the petitioner to approach the High Court, if so advised.

3.   In the event the petitioner approaches the High Court, we request the High Court to decide the bail application expeditiously, and preferably within four weeks.

(SATISH KUMAR YADAV)   (PREETHI T.C.)
ADDITIONAL REGISTRAR   ASSISTANT REGISTRAR